

2060. SHRI KARTAR SINGH DUGGAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) Whether it is a fact that the Department of Culture constituted a Trust in May, 1995 for the betterment of libraries and the welfare of librarians, with the funds placed at its disposal by the Indian Library Association in 1993;

(b) if so, whether the notification constituting the trust has been issued and the Trustees informed about it; and

(c) if not, the reasons for not making the Trust operational with the funds lying with Government for about four years?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) The General Conference of the International Federation of Library Association was held in 1992 in New Delhi. The income from various sources exceeded the expenditure for organising the Conference by Rs. 60 lakhs. It was decided by the Government that the savings should be kept in fixed deposit or similar account till a group consisting of eminent librarians, members of the Indian Library Association and some scholars can be convened to determine how best this fund could be utilised. This matter was reviewed recently and a meeting of librarians and scholars is being convened shortly.

Funds for Computer Literacy in the North Eastern Region

2061. SHRI KARNENDU BHATTA CHARJEE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the funds allotted for computer literacy in the North Eastern Region are returned unutilised in the absence of suitable schemes; and

(b) if so, what Government propose to do for proper utilisation of these funds?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) None of the seven north eastern states have returned any unutilised funds allotted under the Centrally

Sponsored Scheme of Computer Literacy and Studies in Schools.

(b) permission to carry forward the unspent funds is given from time to time facilities proper utilisation. Appropriate guidance is also given to the states from time to time.

Ordinance to Restore Old Trust deed to IGNCA

2062. SHRIMATI MALTI SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the analytical news report published in INDIA TODAY (June 22nd issue) captioned "Mutiny on the BOUNTY";

(b) if so, Government's reaction to the various anomalies and irregularities in IGNCA alongwith steps taken or proposed to be taken to rectify these;

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Yes, Sir.

(b) to (d) Government asked Member Secretary IGNCA on 8.6.1998 to redress the grievances of the employees amicably. The strike was withdrawn following reinstatement of the employee in service of IGNCA with effect from 10.6.1998.

The opinion of the Attorney General has been sought on the amendments carried out to the Trust deed and the options open to Government.

Transportation/Accommodation Facility to IGNCA Employees

2063. PROF. RAM KAPSE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names, designations and pay scales of the officials of IGNCA who have been granted official/lease based accommodation including to and fro transport facility for attending office;

(b) whether Government propose to extend the same to other employees of IGNCA as they are required to adhere to strict norms of punctuality; and